

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building ,36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Petition No. 60/TT/2013

Date: 14.5.2015

To
The Deputy General Manager,
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Approval of Transmission tariff for Asset-I: Part of 400 kV D/C Vapi-Navi Mumbai transmission line (from Vapi Gantry till 1st M/C point at Loc. AP-18) along with bay at Vapi under "WRSS-V Transmission System (executed in contingency arrangement to make it Vapi-Navsari TL)" in Western Region for the period from COD to 31.3.2014

Sir,

With reference to your petition mentioned above, it is requested to furnish the following information, besides the information sought vide ROP dated 26.3.2015, under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 29.5.2015:-

- a) DOCO letter of the Asset included in the petition;
- b) If DOCO was 1.4.2013, the reason for informing DOCO after 18 months of commissioning and;
- c) The Investment Approval of the scheme was granted on 26.12.2007. The schedule COD of the asset is 33 months from the date of Investment Approval i.e. 25.9.2010 say 1.10.2010. Reason for delay in commissioning of the asset and documentary evidence in regard to delay.

Yours faithfully,

Sd/-
V. Sreenivas
Deputy Chief (Legal)